

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

## Original Application No.200/01250/2018

Jabalpur, this Wednesday, the 27<sup>th</sup> day of February, 2019

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER  
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

K.K. Mishra  
S/o Late Shri G.P. Mishra  
Aged about 58 years,  
Working as Postmaster  
R/o Post Office Campus  
Mukhya Dak Ghar Dindori (M.P.) 481880      **-Applicant**

(By Advocate –**Shri J.B. Singh**)

## V e r s u s

1. Union of India, Through Secretary,  
Department of Posts, Dak Bhavan,  
1 Sansad Marg New Delhi 110 001
2. Director Postal Services,  
O/o the Chief Postmaster General M.P. Circle Bhopal 462012
3. Senior Superintendent of Post Offices  
Balaghat Division Balaghat 481001 - **Respondents**

**(By Advocate –Shri D.S. Baghel)**

## ORDER (Oral)

**By Navin Tandon, AM:-**

The applicant is aggrieved by the penalty order dated 19.06.2018 (Annexure A/6) by which recovery of Rs.4,06,080/- has been ordered to be recovered from the pay of the applicant in 24 monthly installments.

**2.** The applicant submits that he has filed his appeal on 25.07.2018 (Annexure A/7) which has still not been decided by the appellate authority.

**3.** Learned counsel for the respondents submits that due to reorganization of the Regional Offices, the appellate authority got shifted from Bhopal to Jabalpur. The respondents have submitted that the appeal has been forwarded to the competent authority i.e. Post Master General Jabalpur Region on 07.12.2018 which is still pending with the authority.

**4.** At this stage, without going into the merits of the case, we find it appropriate to direct the appellate authority to consider and decide the applicant's appeal dated 25.07.2018 within a period of 45 days from the date of receipt of a certified copy of this order.

**5.** Accordingly, this O.A. is disposed of.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

kc